deserving cases in respect of deterred payment sales of plant and machinery for textile, jute, sugar, cement and paper industries, costly machine to-is and agricultural and allieJ equipments of a capital gc:ds nature.

(e) the facility of rediscounting has been extended to promissory notes arising out of hire purchase sales of motor vehicles to road transport operators by the manufacturers of motor vehicles or approved hire purchase finance companies. The period of deferred payment will not exceed 3 years. The rediscounting rate will be 6 per cent and the discounting bank will not charge more than 9 per cent to the borrower and will try to ensure that manufacturers/hire-purchase the financiers do not charge mors than  $I \setminus per cent flat per annum. The$ minimum amount of the transaction will be Rs. 10,000 and not more than Rs. 10 lakhs will be given to a single transport operator over a year.

(iv) The following further measures of liberalisation have also been announced by the Reserve Bank as part of its busy season policy :

- (a) Refinance at Bank rate will be given by the Reserve Bank under the Bill Market Scheme in respect of advances for the distribution of chemical fertilisers and pesticides, including credit extended to manufacturers of these products for financing their sales,
- ib) Refinance at Bank rate will also be made available for limited periods to individual banks (a) to tide over temporary difficulties arising out of bunching of imports of raw cotton, soyabean oil, maize starch, etc., and (b) to meet the requirements of the borrowers for productive purposes where the banks are unable to meet such requirements owing to paucity of resources, though the borrowers satisfy the usual banking

criteria. This special assistance will be based on an examination of the bank's resources and the pattern of its credit distribution.

(c) The ceiling restrictions on bank advances to (i) solvent extraction units/integral oil ex-peller mills with solvent extraction plants and (ii) to exporters of deoiled/defatted cakes have been abolished and the margin reduced from 50/ 60 per cent to 25% in respect of advances to them against the security of oil seeds/ oils.

# CAUSTIC SODA, DDT ETC. PLANTS AT KORBA

561. SHRI S. D. UPADHYAYA: Will, the Minister of PETROLEUM AND CHEMICALS be pleased to stats the present position regarding the proposal of the Government of Madhya Pradesh for establishment of Caustic Soda, DDT and BHC Lindane plants at Korba in that State?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI K. RAGHURA-MAIAH) : As the capacities already licensed/approved for D.D.T., B.H.C. and Lindane are adequate to meet the demands during the Fourth Plan period, the Madhya Pradesh Government /the Madhya Pradesh Audyogik Vikas Nigam Ltd., have been advised to work out alternative schemes for the utilisation of chlorine; these are awaited.

### TRIBAL DEVELOPMENT BLOCKS IN MADHYA PRADESH

562. SHRI S. D. UPADHYAYA : Will the Minister of SOCIAL WEL FARE be pleased to state :

(a) whether any request has been received from Madhya Pradesh Government regarding additional funds for the Tribal Development Blocks in Madhya Pradesh; and

(b) if so, what are the details of the proposals and whether the Government of India have communicated their decision to the proposals made by the State Government?

THE

THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA) : (a) Yes.

(b) The main schemes for which additional funds have been requested are :—

T. D. Blocks Rs. 57.25 lakhs Co-

operation Rs. 12.30 lakhs

The State Government have been informed that these proposals can be entertained only in the event of an appropriate increase in the budgeted allocations of the Department of Social Welfare.

#### Assistance to voluntary associations for the physically-handicapped in Madhya Pradesh

563. SHRI S. D. UPADHYAYA : Will the Minister of SOCIAL WEL FARE be pleased to state :

(a) whether any proposal has been received from the Madhya Pradesh Government under the scheme of "Assistance to Voluntary Associations for the Physically Handicapped" for the establishment of an industrial workshop for the blind at Indore;

(b) if so, when was the proposal received, and

(c) whether the decision of the Government of India has been communicated to the State Government?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE fDR. SHRIMATI PHULRENU GUHA): (a) Yes.

(b) In March, 1967.

(c) An interim reply has been given to the State Government. The decision is expected to be communicated shortly.

#### **MINISTER'S BUNGALOWS**

564. SHRI B. C. PATTANAYAK : Will the Minister of WORKS, HOUS ING AND SUPPLY be pleased to state :

(a) the amount of expenditure incurred by way of furnishing the bungalows of the various new Ministers during the years 1966-67 and 1967-68; (b) the total cost of additional construction undertaken in these bungalows during that period;

to Questions

(c) whether such facilities are also provided for Members of Parliament-, and

(d) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH) : (a) to (d) The information is being collected and will be placed on the Table of the House.

#### FURNITURE FOR MEMBERS OF Parliament

565. SHRI B. C. PATTANAYAK : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) the total cost of furniture purchased by Government for the use of Members of Parliament since 1952; and

(b) the total amount of rent realised on these articles of furniture during the above mentioned period?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH) : (a) Rs. 19,48,883.46.

(b) The Members of Parliament art required to pay rent for the furniture supplied at their residences. Separate figures of rent realised against the furniture purchased in a particular period are not kept as it is issued out of the total availability.

## t Strike by Ashoka Hotel workers

374. SHRI T. V. ANANDAN : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that the workers of the Ashoka Hotel observed a two hours token strike on the morning of the 4th November, 1967;

(b) if so, what are the reasons there for; and

(c) how it has been settled?

•(-Transferred from the 24th November, 1967.